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Shravana 22, 1937 (Saka)

# **LOK SABHA DEBATES**

**(English Version)**

**Fifth Session**

**(Sixteenth Lok Sabha)**



*(Vol. XII Contains Nos.11 to 17)*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

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## LOK SABHA DEBATES

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LOK SABHA

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Thursday, August 13, 2015/Shravana 22, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

[Translation]

**HON. SPEAKER:** Hon. Members, I have received adjournment notices from Shri Rajesh Ranjan, Shri N.K. Premachandran, Shri Prem Singh Chandumajra, Shri Jai Prakash Narayan Yadav, Shri P. Karunakaran, Dr. A. Sampath, Shri Jyotiraditya Scindia, Shri Kamal Nath, Shri Venugopal, Shri Deepender Singh Hooda, and several other Members. These notices pertain to different subjects. The matters, though important enough, do not warrant interruption of business of the day. Some of the matters also relate to State issues. These can be raised through other means. I have, therefore, disallowed all the notices of Adjournment Motion.

. . . (*Interruptions*)

**11.01 hrs**

**\*ORAL ANSWERS TO QUESTIONS**

[English]

**HON. SPEAKER:** Now, the House will take up Question Hour.

Q. No. 343.

... (Interruptions)

**(Q. 343)**

**SHRI SHIVKUMAR UDASI:** Madam Speaker, I would like to thank you for giving me this opportunity.

According to a report of the IIT, Delhi, the field performance evaluation of 400 numbers of community size cook stoves for cooking in mid-day meal schemes in Government schools in the States of Andhra Pradesh, Chhattisgarh, Uttar Pradesh, Maharashtra, Madhya Pradesh and Haryana indicated reduction in fuel consumption in the range of 40 to 60 per cent, emission reduction in the range of 60 to 70 per cent, and saving cooking time in the range of 10 to 30 per cent compared to traditional *chulha*. ... (Interruptions)

**HON. SPEAKER:** Shri Ravneet Singh, you will not come here.

... (Interruptions)

**SHRI SHIVKUMAR UDASI:** So, in this backdrop, the thrust which has to be given to the bio-mass power production has not been given. We see a lot of push for solar and wind renewable energy. Tentatively, by 2022, the production of solar power would be around 99,533 megawatts, and the production of wind power would be around 60,000 megawatts, but the production of bio-mass power production would be only 10,000 megawatts. ... (Interruptions)

So, I would like to know, through you, from the hon. Minister about the bio-mass and the small solar systems, which serves the purpose perfectly. These systems basically serve the poor and the needy people. The centralised system serves the purpose of the corporate world. ... (Interruptions)

What is the ratio of expenditure incurred by the Government for the centralised grid system and for the decentralised off-grid system? ... (Interruptions)

**SHRI PIYUSH GOYAL:** Madam Speaker, I am delighted that the hon. Member has shown so much concern for renewable energy, particularly for the small systems, which are bio-gas, bio-mass, and bio-power. These systems particularly help the women for cooking in

the villages. They help provide electricity in remote corners of India.  
... (Interruptions)

This Government led by Prime Minister Modi ji is committed to ensuring 24X7 access to power across the country to every household.  
... (Interruptions)

**HON. SPEAKER:** Shri Ravneet Singh, please do not obstruct the Minister.

... (Interruptions)

**SHRI PIYUSH GOYAL:** Towards this end, this Government has initiated a number of programmes. The large-scale solar and wind power roll out is being encouraged not for corporates as is being suggested, but for ensuring adequate power in rural areas, particularly during the day time. The villages of India, the farmers of India, deserve to get power which they have been deprived for 68 years. All these systems are ultimately going to serve the poor people of India.  
... (Interruptions)

The Unnat Chulha Programme that we have just started, the bio-gas family type cooking modules, bio-gas gasifiers, the solar home lighting systems, the box type solar cookers, all of these projects are at a very massive scale all over the country. Madam, 10,000 megawatt

is not a limiting factor. It is only an aspirational goal. This Government stands committed to achieving that and much more.

**HON. SPEAKER:** Please take your seat. Why are you doing?

... (Interruptions)

**SHRI SHIVKUMAR UDASI:** Madam, I appreciate the hon. Minister's concern towards mass production of bio-power. Sir, as you have said, it is not tentatively fixed for that. We can also improve it once it can be done.

My second supplementary would be like this. A lot of research is being done in advanced countries in renewable energy.... (Interruptions) Precisely due to success in research they are successful in producing major products in renewable sector in very large quantities and are exporting it. ... (Interruptions) What is the Government doing to promote research and technology absorption in renewable sector so that the hon. Prime Minister's Make in India Programme can get a major push? I would like to know about it from the hon. Minister.

**SHRI PIYUSH GOYAL:** Madam, I am delighted that the hon. Member has so much concern that we should focus on research and development. In fact, the hon. Prime Minister has guided all of us in the Government that for research, innovation, India should not follow

the world; it is time that India starts leading the world.... (Interruptions) Towards that end, rather than having budgets for research, we have decided that we should have unlimited focus to have innovative products developed in India. We have taken up projects for research through the National Institute of Wind Energy, through the National Institute of Solar Energy and several other initiatives run by several PSUs.... (Interruptions)

I would like to draw the attention of the House through you, Madam Speaker, to our efforts to develop solar energy storage systems. Once all these storage systems become economically viable, this world can truly move towards a completely green energy planet.... (Interruptions) Also, we are working on solar thermal plants which will provide 24-hour power through solar energy; also concentrating on solar energy.... (Interruptions) I can assure the hon. Member, through you Madam Speaker, that research, development and innovation is the bulwark of our effort going forward.

[Translation]

**HON. SPEAKER:** Your conduct is highly disorderly. ... (Interruptions)

**HON. SPEAKER:** You cannot raise State matters here.

. . . (Interruptions)

**SHRI ALOK SANJAR:** Madam Speaker, under the leadership of the respected Chief Minister of Madhya Pradesh, Shri Shivraj Singh Chouhan ji, there has been significant progress in all sectors. ... (Interruptions) In particular, there has been remarkable advancement in the installation of renewable energy plants in rural areas. ... (Interruptions) I would like to ask the Hon. Minister that it is often observed that plants installed with government subsidy tend to fall into disrepair, and their maintenance is not carried out properly. ... (Interruptions) What provisions have been made in this regard? ... (Interruptions)

Madam Speaker, I would also like to know from the Hon. Minister whether the Government has made any provisions for setting up new plants in the future. ... (Interruptions)

**SHRI PIYUSH GOYAL:** Madam Speaker, first of all, I would like to congratulate the Hon. Chief Minister of Madhya Pradesh and his Government, who have paid special attention in recent years to electrification, and particularly to renewable energy. Madhya Pradesh today is promoting renewable energy in the country at a very rapid pace. ... (Interruptions) You may take any figures you like. If you look at the data regarding villages where biogas plants have been installed, you will find that in the last three to three and a quarter years, biogas plants have been set up in 12,207 villages in Madhya Pradesh, which

places it second in the country. ... (Interruptions) Similarly, in the fields of solar energy and wind energy, the Madhya Pradesh Government has worked vigorously to promote solar plants in every sector. For this, I extend my heartfelt congratulations to them. ... (Interruptions)

Madam Speaker, we have realised that the plants which were installed in earlier years did not receive adequate attention from the then Governments with regard to subsequent repair, maintenance and warranty. ... (Interruptions) Now, for all solar and renewable installations that we undertake, a provision is being made for a five year warranty, under which repair, maintenance or replacement will be provided free of cost. ... (Interruptions)

[English]

**SHRI C. GOPALAKRISHNAN:** I would thank you, Madam, for giving me the opportunity. First of all, I pray to my Go-leader Puratchi Thalaivi Amma.... (Interruptions) My constituency is in Hilly region and covered with forest. It is to understand that there is a ban on log woods for fuel purpose all over the country. It is obvious that the Union Government is not providing adequate kerosene under the PDS. Our leader has also written to the Prime Minister, Shri Narendra Modi for immediate release of kerosene.

In the circumstances, I would like to ask the hon. Minister, through you, Madam, whether the Government has any special scheme for hilly region.

**SHRI PIYUSH GOYAL:** The supply of kerosene does not come under my Ministry but I can reassure the hon. Member on behalf of the Government that nobody who is eligible for kerosene shall be deprived of adequate kerosene for his requirement. On the contrary, this Government is trying to arrange for energy access, either through cooking gas or electricity so that over the years we can eliminate the need for kerosene which by itself is harmful for the people of India.

At the same time, for the hilly regions, as the hon. Member suggested, we are very conscious that in the hilly regions, environment is to be protected. Therefore, we have launched several schemes whereby hilly regions would receive extra subsidy. We have the solar lighting programme for homes in the hilly regions. For cooking purposes, we have bio-gas family type units, community level units. We are also looking at the *Unnat Chulha* Programme, under which every woman, a homemaker, will have a small cooker which works on solar energy and will save them from the high cost of kerosene.

[Translation]

**SHRI BALABHADRA MAJHI:** Madam Speaker, the Hon. Minister has explained many aspects. My area is among the most backward regions, where electricity has so far reached only about 65 Percent of the villages. ... (Interruptions) Through you, I would like to ask the Hon. Minister whether there is any proposal to electrify villages on a large scale through solar energy in backward areas such as my Nabarangpur Parliamentary Constituency and Nabarangpur district. ... (Interruptions)

**SHRI PIYUSH GOYAL:** Madam Speaker, the Hon. Member has referred to Odisha. In any case, electrification and providing electricity to villages is a State subject, and why the State Government that has been functioning there for so many years has not been able to supply electricity to 35 Percent of the villages is something that only the State Government can truly explain. ... (Interruptions) The factual position is that the Union Government wants 24 hour electricity availability in every household across the country. It is for this purpose that we have launched two new programmes, the Deen Dayal Upadhyaya Gram Jyoti Yojana and the Integrated Power Development Scheme. ... (Interruptions) We also expect that from Odisha we will receive schemes under the Deen Dayal Upadhyaya Gram Jyoti Yojana at the earliest, which we will approve expeditiously and extend assistance for, so that the State Government

can fully provide electricity to those 65 Percent of villages which have been deprived of electrification over all these years. ... (Interruptions) Along with this, in his district and in his area, solar plants have also been sanctioned in 12 schools. If the Hon. Member brings forward any further schemes from his villages through renewable energy, the Union Government will consider them in a positive manner. ... (Interruptions)

**SHRI SHARAD TRIPATHI:** Madam Speaker, I would like to thank the Hon. Minister for operating the Deen Dayal Jyoti Yojana in a special and focused manner. ... (Interruptions) I come from Uttar Pradesh, which is the largest State in the country in terms of population. In Madhya Pradesh, where there is a Bharatiya Janata Party Government, a total of 12,260 renewable energy projects have so far been established in rural areas, which is the highest in the entire country. ... (Interruptions) Uttar Pradesh, being the most populous State and where the need is the greatest, what is the reason that in the last three years, and particularly in the year 2015–16, not even a single project was set up under the BPGP? ... (Interruptions) What is the reason for this? Is the Uttar Pradesh Government showing indifference, or is there some other reason, or is it that there is a lack of interest in implementing the schemes of the Union Government?

So far, in the last three years, only 903 projects have been installed in Uttar Pradesh. What are the reasons behind this? ... (Interruptions)

**SHRI PIYUSH GOYAL:** Madam Speaker, the Hon. Member has raised a very important issue. ... (Interruptions) As I have stated earlier, this is a subject that falls within the domain of the State Government. ... (Interruptions) The Union Government never discriminates in such matters. ... (Interruptions) As and when State Governments take initiative, ... (Interruptions) and as and when State Governments forward schemes to us, we approve those schemes with the same speed and extend assistance accordingly. ... (Interruptions) Madhya Pradesh is one such State that proactively comes forward and participates in new schemes, and as I mentioned earlier, under this approach, biogas plants have been installed in 12,207 villages over the last three and a quarter years. ... (Interruptions) During the same period, in Uttar Pradesh, which is the largest State in the country, schemes for setting up solar gas plants were received from only 210, 244, 253 and 196 villages respectively, and assistance was provided by us for these. ... (Interruptions) The condition of the DISCOMs in Uttar Pradesh is, in fact, very poor, and they are under severe stress. ... (Interruptions) We repeatedly hold discussions with Uttar Pradesh. ... (Interruptions) I myself visited Lucknow and met the respected Chief Minister. ... (Interruptions) I offered several suggestions to

promote renewable energy. ... (Interruptions) We would like all Members of Parliament from there to forward more schemes, so that we can extend assistance. ... (Interruptions) They should also exert pressure on the State Government in this regard. ... (Interruptions) I believe the time has now come for energy to reach every citizen of the country. ... (Interruptions) We are deeply concerned about our brothers and sisters in Uttar Pradesh who are deprived of energy. ... (Interruptions) We have full confidence that the schemes of the Union Government will deliver benefits there. ... (Interruptions) The Union Government will make every possible effort for this, but the State Government will also have to be an active partner in this endeavour. ... (Interruptions)

[English]

**HON. SPEAKER:** If you want to, I will adjourn the House. You can come to my office, not here.

... (Interruptions)



**(Q.344)**

[Translation]

**DR. RAMESH POKHRIYAL NISHANK:** Madam Speaker, I would first like to thank the Hon. Nitin Gadkari ji and the Hon. Minister of State on behalf of the people of Uttarakhand. ... (Interruptions) Schemes that were earlier stalled and were being neglected have gained momentum after the formation of this Government. ... (Interruptions) Therefore, I would like to congratulate the Hon. Minister and the Government. ... (Interruptions) My basic question relates to the delay in land acquisition and the misuse of the relevant Act. ... (Interruptions) My core concern is that in Uttarakhand, under Section 3 of the National Highways Act, 1956 of the Union Government, for the schemes for which land was to be acquired, how many such projects are there for which land acquisition has still not been completed even after so many years? ... (Interruptions) Even in projects where work is underway, the Act referred to by the Hon. Minister is being openly violated. ... (Interruptions) If the Hon. Minister is aware that under Special National Highways and Central assistance, in projects including Ballupur, Balliwala, Jogiwala, Bhandaribagh, ISBT and several bridges, there has been misuse of the Act, then what action has been taken against the responsible officials? ... (Interruptions) If he is not

aware of this, then by when will the Hon. Minister order an investigation into all these projects and take action against those concerned? ... (Interruptions)

[English]

**SHRI PON RADHAKRISHNAN:** Madam, development of National Highways is a continuous process.... (Interruptions) Works are taken up based on the requirement of connectivity, industry priority and availability of funds. ... (Interruptions) We have the second largest road network in the world. ... (Interruptions) In the last three years, we have acquired more than 23,000 hectares of land and we have paid Rs. 22,295 crore as compensation. ... (Interruptions) In the State of Uttarakhand, three notifications have been issued for acquiring 2,086 hectares of land and Section 3D notifications have been given for acquiring 2,033 hectares of land.... (Interruptions) The possession was taken of 450 hectares.... (Interruptions) If there is any particular complaint about any particular officer, definitely we will take action against him.... (Interruptions)

[Translation]

**DR. RAMESH POKHRIYAL NISHANK:** The Hon. Minister in his reply has stated that during the years 2012–13, 2013–14 and 2014–15,

compensation amounting to Rs. 22,241 crore was released for land acquisition for Uttarakhand. ... (Interruptions) Out of the compensation amount released over the last three years, how much compensation has actually been disbursed by the State Government? ... (Interruptions) If it has not been disbursed, what are the reasons for this? ... (Interruptions) Uttarakhand is strategically, spiritually and culturally important, and is also significant due to its borders with two foreign countries. ... (Interruptions) Is there any scheme of the Government for strengthening the Char Dham Yatra to Badrinath, Kedarnath, Gangotri and Yamunotri, as well as the Hemkund and Kailash Mansarovar pilgrimages? ... (Interruptions) If so, what are the details of such a scheme, and by when will it be implemented?

[English]

**SHRI PON RADHAKRISHNAN:** Madam, the five important National Highways leading to Char Dham are damaged because of the recent rainfalls.... (Interruptions) Keeping in view the improvement required for long-term perspective, these damaged National Highways need to be improved with great degree of stability to avoid such damages in the rains and floods in the future.... (Interruptions) To achieve such improvement, comprehensive design study for identifying the alternative alignments, stabilization of fragile hill slopes including high level and long span bridges and application of

modern technology is required. ... (Interruptions) Regarding the amount, we will furnish the details to the hon. Member.... (Interruptions)

**HON. SPEAKER:** Prahlad Singh Patel *ji*.

... (Interruptions)

**HON. SPEAKER:** Only questions and answers will go on record. Nothing else will go on record.

... (Interruptions) ...\*

**SHRI MALLIKARJUN KHARGE:** Madam, in protest, we walk out.... (Interruptions)

**11.23 hrs**

*At this stage, Shri Mallikarjun Kharge, Shrimati Sonia Gandhi and some other hon. Members left the House.*

[Translation]

**SHRI PRAHLAD SINGH PATEL:** Madam Speaker, first of all, I would like to congratulate the Government. My question relates to the North Eastern region. ... (Interruptions) There are two National

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\* Not recorded.

Highways in Manipur. ... (Interruptions) The first highway has to be closed repeatedly due to militant activities. ... (Interruptions) As a result, gas prices in Imphal rise to Rs. 3000-4000 ... (Interruptions) On the second route, there are four major bridges, in which Manipur's name does not figure. ... (Interruptions) The State Government there is not serious about this matter. ... (Interruptions) Therefore, through you, I would like to ask the Hon. Minister, ... (Interruptions) if the Union Government is ready to provide compensation, but the State Government is not prepared to receive and distribute it, ... (Interruptions) then with regard to the second National Highway of Manipur, which has bridges and is a comparatively peaceful route, ... (Interruptions) does the Government have any plan to construct it?

**SHRI MULAYAM SINGH YADAV:** We walk out of the House.  
(Interruptions)

**11.24 hrs.**

*Shri Mulayam Singh Yadav, Shri Jai Prakash Narayan Yadav and some other hon. Members then left the House.*

[English]

**SHRI PON RADHAKRISHNAN:** Madam, the Government is taking all the appropriate steps to complete the works in all the affected areas. Particularly to Uttar Pradesh, we are giving more concentration for the completion of the works.... (Interruptions)

**SHRI PRALHAD JOSHI:** Thank you, Madam. On NH 63, the stretch between Hubli and Hospet was declared to be converted as four-lane on October 4, 2012. But, as far as land acquisition and the progress of work is concerned, it was is very slow. Of course, I can say, after Shri Nitin Gadkari took over, things have improved. But, still, it is the main connectivity between Hubli and Hospet stretch which provides connectivity to important industrial towns of Hospet, Hubli and Bellary. Iron ore transportation is a big business there. That is why, land acquisition and its conversion to four-land has to be expedited. ... (Interruptions)

That is why, I would like to know through you, Madam, what is the status of land acquisition on NH 63, between Hubli and Hospet and its conversion from two-lane to four-lane. Thank you, Madam.... (Interruptions)

**SHRI PON RADHAKRISHNAN:** Madam, we know the importance of the National Highway 63. We are very much particular about the

land acquisition and we are speeding up the land acquisition process. ... (Interruptions) Unfortunately, the State Governments are not cooperating in the acquisition of land. But we are in the process of acquiring land for these projects.

[Translation]

**SHRI JAGDAMBIKA PAL:** Madam Speaker, the Hon. Minister has explained the land acquisition process of the National Highways Authority of India. Through you, I would like to submit to the Hon. Minister that even after land acquisition proceedings are completed, and after technical bids, financial bids, State approvals and award of work for certain National Highway projects, stays have been imposed on them by the NGT, that is, the National Green Tribunal. As a result, construction work on those National Highway projects is unable to proceed. Similarly, National Highway No. 233, which runs from Kakrawaha in Nepal to Varanasi, National Highway No. 730, and other such projects, [English] whether he is aware about the fact that NGT has stayed some projects of NHAI? If so, then, what steps are they going to take in this regard and how will it be resolved?

**SHRI PON RADHAKRISHNAN:** Madam, there are some cases pending in the National Green Tribunal. We will furnish the details to

the hon. Member regarding National Highway 233 within a specific time.

**HON. SPEAKER:** Q. No. 345 – Shri Dharmendra Yadavji. He is not there.

Shri Adhalrao Patil Shivajirao.

**(Q. 345)**

**SHRI ADHALRAO PATIL SHIVAJIRAO:** Madam, the Government has approved the launch of new IPDS Scheme to address the concerns faced by the textile units. According to an official

statement, the Cabinet Committee on Economic Affairs has approved IPDS with a total cost of Rs. 500 crore in 2013 during the 12<sup>th</sup> Five Year Plan under this Scheme for four to six brown-field project and three to five green-field projects. In spite of that, the Indian textile industry is not globally competitive and environmentally friendly.

I would like to know from the hon. Minister the steps taken or are proposed to be taken by the Government to make Indian textile industry globally competitive and environmentally friendly. This is the major problem faced by the textile industry in the country. I would also like to know the extent to which the success has been achieved in this regard.

[Translation]

**SHRI SANTOSH KUMAR GANGWAR:** Madam Speaker, what the Hon. Member has stated is absolutely correct. In this context, I would like to point out that in the year 2010, severe pollution in the Noyyal River at Tiruppur caused widespread concern, and as a result, nearly 800 units were shut down. Serious deliberations were undertaken to find a solution to this problem. Under that solution, a new scheme was formulated during the Twelfth Five Year Plan, for which a provision of Rs. 500 crore was made. It was also decided that

a new procedure would be adopted under the IPDC Scheme and that the work would be carried out accordingly.

I regret to state that in the first two years, that is, in the years 2012 and 2013, this scheme could not be implemented in the manner in which it should have been. As a result, no unit was able to receive assistance under this scheme. After the formation of the new Government, we reflected seriously on this issue and made efforts accordingly. When we invited proposals from various States, about eleven proposals were received by us. So far, one proposal from Balotra was found to be fully complete. We have approved the funds for this proposal. Through you, I would like to state with concern that it is extremely important to find a solution to the kind of pollution caused by this industry. We are also aware that this involves substantial financial investment. Therefore, under the scheme formulated by the Union Government, 50 Percent of the expenditure is to be borne by the Union Government, 25 Percent by the State Government, and 25 Percent by the concerned party. A special feature of this arrangement is that the State Government must submit the proposal along with approval for its 25 Percent share. So far, only one such proposal has been received, and it has been approved.

Through you, I would like to urge the various States to take interest in this work. Under the Twelfth Five Year Plan, the funds that

were allocated to us could not be utilised in the first two years, as a result of which the amount was returned. Now we have limited funds, and we wish to utilise them fully. We have requested all the States to send proposals at the earliest so that we can extend maximum possible support.

Hon. Speaker, through you, I would also like to urge all the Hon. Members that only the Government of Rajasthan took this issue seriously and submitted the maximum number of proposals. At present, Hon. Member Shri Dharmendra Yadav ji is not present in the House. This was his question, and through you, I wish to state that we have not received even a single proposal from the Uttar Pradesh Government. There is discussion about pollution in the Ganga, and about cleaning rivers. Along their banks, there are several locations where pollution is occurring. Today, the need of the hour is to eliminate this pollution.

Hon. Speaker, once again, through you, I would like to urge the Uttar Pradesh Government to take interest in this matter, because the Union Government is fully prepared to extend complete cooperation and assistance.

[English]

**SHRI ADHALRAO PATIL SHIVAJIRAO:** Madam, once upon a time Mumbai was known as a Manchester of India. [Translation] At present, the oldest history of textile mills is found in the city of Mumbai, yet despite this, adequate attention is not being paid to Mumbai. To the best of my knowledge, under the IPDS Scheme, not even a single rupee out of the Rs. 500 crore allocation has been spent on the textile mills of Mumbai. The properties of Mumbai's mills are valuable and located at prime locations. Is the Government's approach that these properties should be sold off and commercial towers and complexes constructed in their place? Under the IPDS Scheme, the principal objective of the Government is revival. My question is whether the Government will consider formulating programmes relating to environmental safeguards, river cleaning and effluent water management, and think specifically about Mumbai in this context.

**SHRI SANTOSH KUMAR GANGWAR:** Hon. Speaker, through you, I would like to inform the Hon. Member that we are interested in this matter. We believe that Maharashtra is an active State in this direction, where industry can be promoted. In Maharashtra, Bhiwandi, Ichalkaranji and Sholapur are three locations that are known in this regard. As of now, the State Government has not submitted any proposal. We welcome proposals. I would like to request the Hon. Member to coordinate with the Maharashtra Government and send

whatever is required in this regard, and we will certainly take action on it.

I would also like to state that processing work is presently not taking place in Mumbai. There are several other locations in and around Mumbai where such work can be undertaken, and we are fully prepared to extend complete cooperation. As the Hon. Member has pointed out, we will also ask the Maharashtra Government about their level of interest in this matter.

[English]

**SHRI B. VINOD KUMAR:** Madam, the Integrated Processing Development Scheme was initiated in the 12<sup>th</sup> Five Year Plan with an outlay of Rs.500 crore. In the 12th Five Year Plan, three years have already lapsed and only two years are left. In the reply given by the hon. Minister, it has been stated that only one State has forwarded the proposal. So, Madam, there is a discrimination going on between the small units and large units. As per the scheme, projects with maximum ceiling of Rs. 75 crore will be subsidized by the Government of India in the Zero Liquid Discharge.

But a number of small units are there in our country. As regards, small units in my State of Telangana, we do have small textile units in Sircilla, Warangal, Pochampally, Gadwal and some other towns.

But in the name of environmental problems, the officials are harassing these small units.

Madam, due to stringent guidelines, no State Government could submit the proposals. So, I would like to know from the hon. Minister whether they are going to change the guidelines and whether they are going to take a review on this. I am saying so because out of Rs. 500 crore, not much it has been utilised by the MoT till today.

[Translation]

**SHRI SANTOSH KUMAR GANGWAR:** Hon. Speaker Madam, I would like to inform the Hon. Member that our interest extends to industries in every part of the country. This question pertains to CETPs and not to individual units. We are aware that there are industries in your area, and support can be extended under other schemes in this regard. If you provide us something in writing on this matter, we will address it and extend assistance to the fullest extent possible.

**SHRI SUBHASH CHANDRA BAHERIA:** Hon. Speaker Madam, the Hon. Minister has stated that there is a large number of processing units. The Hon. Minister recently visited Bhilwara, where the number of processing units is indeed very high. I would like to ask the Hon. Minister whether the Government has any plan to formulate a project

in which the Union Government, the State Government and the industry share responsibility and costs. Is there any such scheme under consideration by the Government? Can the Ministry of Textiles of the Government of India formulate such a project? There is a serious environmental problem there. Approximately 24 processing units are functioning, and the amount of water consumption for industrial purposes is almost equal to domestic consumption. Can the Ministry of Textiles of the Government of India formulate a project and ask all stakeholders to share in it, so that the project can be implemented accordingly?

**SHRI SANTOSH KUMAR GANGWAR:** Hon. Speaker, I would like to inform the Hon. Member that under our CETP Scheme, if the State Government recommends the proposal, the State Pollution Control Board clears it, and the State Government agrees to contribute 25 Percent, then the Union Government provides 50 Percent assistance and approves the project. This scheme can be taken forward only when the State Government forwards it to the Centre with its recommendation. As I have already stated, the first project approved under this scheme is from Rajasthan itself. I have no hesitation in saying that Rajasthan has shown keen interest in this sector, has actively associated itself with this work, and remains in regular coordination with us.

I would also like to mention that this scheme was initiated in the year 2012 during the Twelfth Five Year Plan. In the first two years, there was no implementation, and because of this, certain difficulties arose. After the present Government was formed under the leadership of Hon. Shri Modi ji, work commenced. However, it is unfortunate that the funds allocated for the first two years were returned. We are not unduly concerned about that setback. Whatever is required, we will ensure it is done, and we will take this scheme forward in a proper and effective manner in the coming years. I would like to specifically mention that Rajasthan is showing interest in this initiative. As the Hon. Member pointed out, when I visited the State, I felt that Rajasthan can indeed be developed effectively as a hub in the textile sector. We are fully prepared to extend all possible assistance in this regard.

**SHRI GAJENDRA SINGH SHEKHAWAT:** Hon. Speaker, I come from the Jodhpur region, and both Jodhpur and Balotra are hubs for textile printing after fabric production. The printers operating in the Jodhpur and Balotra areas are mostly very small entrepreneurs. Their annual turnover is around one or two crore rupees, and many of them run very small units engaged in hand printing. They operate printing businesses using small machines. The waste generated from the printing process requires treatment through effluent treatment plants,

because the National Green Tribunal has issued orders leading to the closure of a large number of such industries, about 450 industries in Balotra and nearly 200 industries in Jodhpur. These small entrepreneurs do not have the financial capacity to install such water treatment plants on their own. I would like to ask the Hon. Minister whether his Department is considering introducing any scheme to support such small entrepreneurs, who are working towards realising the Hon. Prime Minister's dream of "Make in India" and are also contributing to the growth of India's export trade. Similar industries also exist in Sanganer and Bagru in Rajasthan. Are you planning to bring any scheme to provide relief to these small scale entrepreneurs, so that the Hon. Prime Minister's vision of strengthening the MSME sector is fulfilled along with the objective of "Make in India"? What is your plan to support such small factories that earn foreign exchange for the country, and what kind of support can we expect from you for these industries?

**SHRI SANTOSH KUMAR GANGWAR:** Madam Speaker, through you, I would like to inform the Hon. Member that our IPDS Scheme has been designed precisely for this purpose. We intend to support small industries in the form of clusters. Our suggestion to the Hon. Member is that if all the small units in that area come together to form a cluster, and the State Government recommends it, then we will

extend our cooperation. We are also aware that this work involves substantial expenditure and that an individual small unit is not in a position to bear such costs on its own. However, by forming a cluster and with the active interest and support of the State Government, this work can be taken forward effectively and in a sustainable manner.

Indeed, the Ministry of Textiles and the textile industry are sectors in which there is considerable pollution. Countries that have already developed have moved these industries out of their own regions. As a result, this challenge now confronts developing countries, including ours. We are conscious of this reality and remain continuously concerned about how to take this sector forward in a proper and sustainable manner. This can be achieved only through cooperation between the Central and State Governments. I would once again like to mention that entrepreneurs in Rajasthan have shown keen interest and wish to take this work forward effectively. I remain in constant dialogue with the State Government as well, and they too are interested in exploring what support can be extended to the people in this regard. I can assure the Hon. Member that, with the objective of promoting small industries, we will work together through the cluster approach and extend whatever assistance is possible, and we will make every effort to provide full support.

**(Q. 346)**

[English]

**SHRIMATI K. MARAGATHAM:** The State Government of Tamil Nadu under the dynamic leadership of our hon. Chief Minister Puratchi Thalaivi Amma has been giving a lot of importance to infrastructure projects as it is the only way for development of the State.

The National Highways Authority of India awarded five national highway projects to Tamil Nadu at an estimated cost of over Rs.2,000 crore and these projects would drive the State into a new growth trajectory.

Therefore, I would like to know from the hon. Minister the steps taken by the Government to execute the above awarded road projects, including the national highway project from Chennai to Bengaluru which passes through my constituency, Kancheepuram, the work on which is going on at a snail's speed.

**SHRI PON RADHAKRISHNAN:** Madam, recently we have laid foundation for five projects in Tamil Nadu. Out of that, the work in the Madurai-Ramanathapuram project has started.

Regarding National Highway No.4, I fully endorse the concern of the hon. Member. The said work was commenced in June, 2013 and by September, 2013, the concessionaire stopped all the activities, including maintenance, as PIL was filed in the hon. High Court of Madras which directed for immediate repair and also inspection by a team of experts from Indian Road Congress. Subsequently, the concessionaire started the maintenance work and reply was filed in the High Court on the basis of which the PIL was dismissed.

**SHRIMATI K. MARAGATHAM:** Madam, while giving reply to my question, the hon. Minister has not told what are the national highways which are robust in terms of traffic growth, where half of the work is over, which the Government intends to auction and what are the conditions being put by the Government for the same.

**SHRI PON RADHAKRISHNAN:** In Tamil Nadu, we are giving much importance to improvement of speedy traffic clearance and other repairs works and other maintenance works.

In the National Highway Nos. 47 and 47A of Kanyakumari, the traffic is very high. In the Karur-Coimbatore area also, the traffic is

very high. We are trying to expand the road under the national highway between Karur and Coimbatore. Between Pollachi and Coimbatore also, the traffic is very high and we are going to provide 4-lane road on this stretch.

[Translation]

**SHRI VIRENDRA KASHYAP:** First of all, I would like to thank the Government for allocating a substantially enhanced budget for roads and transport on this occasion. Under this, provisions have been made for National Highway works and for the construction of new roads in Himachal Pradesh as well.

Madam Speaker, through you, I would like to draw the attention of the Hon. Minister to the fact that in my Shimla Parliamentary Constituency, there is National Highway No. 21A. The work of four lane widening from Pinjore to Swarghat via Nalagarh is underway. This work has remained incomplete for a long time. Local residents have repeatedly agitated because the road remains kutchha and damaged over several years, resulting in dust clouds whenever vehicles pass. This has caused severe inconvenience to the people, and many are suffering from health problems. The local MLA has also organised agitations several times, following which there has been some movement, but the problem persists.

Through you, I would like to ask the Hon. Minister whether an inquiry will be conducted into the work currently being carried out on this five kilometre stretch, as it is of a very substandard quality. The contractor is deliberately delaying the work, creating hardship for the people. Officials of the NHAI visit the site repeatedly and offer assurances, but the work is not being completed. Will this matter be investigated, and by when will this work be completed?

[English]

**SHRI PON RADHAKRISHNAN:** Madam, though the question is not related to the subject, we will collect the details and give to the hon. Member.

[Translation]

**SHRI DUSHYANT CHAUTALA:** Madam Speaker, in the reply given by the Hon. Minister, it is stated in parts B and C that the Toll Operate and Transfer policy is a policy of the Government of India. Wherever new expressways and highways are constructed across the world, tolls are imposed. However, India is perhaps the only country where tolls are levied by merely re carpeting old roads and widening them slightly. If a person in Haryana travels at his own expense from Rewari to the capital Chandigarh and returns to Rewari, he is charged

Rs. 700 as toll. In addition to this, the State Government also levies eight Percent road tax on his vehicle. I would like to ask whether the Union Government is formulating any such policy under which either some relief is provided in road tax, or arrangements are made to rationalise toll rates in accordance with the individual, keeping in view his income level.

[English]

**SHRI PON RADHAKRISHNAN:** Every year we have planned to construct more than 10,000 kilometers of national highways. For the development and improvement of national highways, we require a huge amount. This year also, we have decided to award contracts for 10,000 kilometers.

In addition to that, there is a Bharat Mala Project covering 700 kilometers which requires Rs. 80,000 crore. We will also try to connect all the district headquarters of the States. As of now, 123 Districts have not been connected and for that also we need more funds. In the Sethupadam project we have decided to construct more than 350 bridges, and for all these projects also we need more funds. In addition to that, ... (Interruptions)

[Translation]

**SHRI DUSHYANT CHAUTALA:** The transport policy states that you charge toll from people traversing the highways. What I had asked was whether the Government is levying toll only on newly constructed highways, or whether toll is being imposed merely by carpeting old roads and carrying out minor widening works on them.

[English]

**SHRI PON RADHAKRISHNAN:** If the old roads are getting converted into four-way or ... (Interruptions)

**HON. SPEAKER:** It is not four-laning, but only carpeting is done. This is what he is saying.

**SHRI PON RADHAKRISHNAN:** If I could get the details, then I will inform accordingly.

**HON. SPEAKER:** Yes, that will be better.

**SHRI PON RADHAKRISHNAN:** Okay, Madam.

[Translation]

**SHRI SHER SINGH GHUBAYA:** Madam Speaker, in the previous Plan, a proposal had been approved to construct a four lane road along the border from Jammu to Gujarat for the defence of the country. However, work on this project has not yet commenced. I would like to ask the Hon. Minister by when the construction of this road will

begin. Along with this, I have another question. A proposal had also been approved to construct the road from Ferozepur to Patti, connecting the Majha and Malwa regions of Punjab. By when will work on this road commence?

[English]

**HON. SPEAKER:** It does not come under this Question.

[Translation]

**SHRI SHER SINGH GHUBAYA:** A bridge is being constructed on that road, but the work is progressing at a very slow pace. I would like to ask the Hon. Minister by when the road connecting the Majha and Malwa regions through Amritsar, namely the Ferozepur to Patti road, will be completed and opened to the public, so that people may benefit from it. Because this road has not been completed, people are compelled to travel an additional distance of about 150 kilometres. Therefore, by when will this road be completed?

[English]

**HON. SPEAKER:** If you want to reply, you can reply. But it does not come under this.

**SHRI PON RADHAKRISHNAN:** We plan to form Bharat Mala scheme, and in that scheme we have planned to construct roads in all

the border areas of the country. This area will come under it and we will complete it.

**HON. SPEAKER:** Q. 347, Shri Maheish Girri – not present.

Shrimati Kavitha Kalvakuntla.

**(Q. 347)**

**SHRIMATI KAVITHA KALVAKUNTALA:** Madam, thank you for the opportunity. Madam, of course, [Translation] The Hon. Minister has responded regarding GIS based flood monitoring. However, I would like to draw your attention to one more issue. When States in our country were reorganised on a linguistic basis in 1956, the Inter State River Water Disputes Act was also enacted at the same time. [English] Under Section 9 (a) of this particular Act, Union Government shall maintain a land-use databank and information system at national level for each river basin. In this particular issue, I just wanted to ask hon. Minister if this data-bank is updated regularly. Are all the riparian States giving you information on land-use? Further, there is a provision that the Union Government can verify this data-bank.. [Translation] Has the Union Government ever carried out verification of this databank? If so, when was it last verified?

**SUSHRI UMA BHARTI:** Madam Speaker, as far as this question is concerned, whatever reply could be given by our Department, particularly in relation to floods, has already been laid on the table of the House. The question raised by the Hon. Member is a very important one. She has sought certain information which, strictly speaking, did not fall within the original scope of this question, but she is fully entitled to raise it. I would like to make one point related

to this very question. In this question, reference has been made to the Geographical Information System. Through you, I would like to inform the Hon. Member and the Hon. House that even today, GIS has not been able to capture one phenomenon, namely how, all of a sudden, groups of bikers appear on the roads of Delhi on motorcycles. For five to seven minutes, they create a ruckus, large numbers of people gather on both sides, yet no one is able to stop them. They disturb everyone, waste everyone's time, and then leave. There is also no provision to penalise them. Madam Speaker, a similar situation arises in this House as well. Suddenly, for five to seven minutes, there is a disturbance. The time of the entire House and, indeed, of the entire country is wasted, and thereafter, those creating the disturbance even walk out.

**HON. SPEAKER:** They have walked out just today.

**SUSHRI UMA BHARATI:** Madam Speaker, our GIS system does not yet have a mechanism to capture this kind of information, and this is indeed a very unfortunate situation. As far as the information sought by the Hon. Member is concerned, since the question was primarily related to floods, and we have all kinds of data available with us, whatever information she may require will be sent to her accordingly.

**SHRIMATI KAVITHA KALVAKUNTLA:** Madam Speaker, first of all, I would like to thank you, because to the best of my knowledge, this is the first time in the history of the Government of India that officers from both States were called together and, for the first time, the Hon. Minister for Water Resources conducted such a meeting. In that meeting, the water sharing issue between Andhra Pradesh and Telangana for the year 2015–16 was resolved peacefully. In this context, I would like to submit to you that a proposal of ours is pending with you concerning the Krishna Water Disputes Tribunal No. 2, for providing a hearing to the State of Telangana. Since this State has been formed, and there is also a precedent that when new States were created in 1956, river water disputes naturally arose and corresponding mechanisms were established, it is appropriate that such a provision be made now as well. Therefore, I request that arrangements be made to grant a hearing to the State of Telangana. That file has been pending for one year. Our Hon. Chief Minister has also repeatedly requested you in this matter.

**SUSHRI UMA BHARATI:** Madam Speaker, the Hon. Member is a very learned and accomplished woman and a most capable public representative. What she has stated is absolutely correct, that there were certain issues between Andhra Pradesh and Telangana which could also have been resolved by sitting outside the Tribunal

framework. On my request, the Chief Ministers of both States sat together on one occasion, and by the grace of God, they also happen to be old friends. As a result, the Chief Ministers of Andhra Pradesh and Telangana were able to resolve some matters among themselves. Since the formation of Telangana, the issues that the Hon. Member and the Hon. Members of Parliament from Telangana have consistently raised have been addressed by our Ministry with complete seriousness and with full goodwill towards Telangana. Regarding the question she has just raised, I would like to inform the House, through you, that she has indeed been raising this matter for the past one year. From my side as well, there has been a sincere attempt that, if any issues can be resolved mutually outside the purview of the Tribunal through discussions and with the involvement of our officers, they should be resolved in that manner.

I assure the Hon. Member that I will make every possible effort in this matter as well.

**SHRI RATTAN LAL KATARIA:** Madam Speaker, through you, I would like to ask the Hon. Minister whether any assessment has ever been made of the extent of loss to national property caused by floods occurring in various parts of the country or by devastation resulting

from the melting of glaciers. If, instead of merely compensating for losses, the Department were to focus on flood prevention and management, and if even one hundredth of the amount lost were invested in such measures, a vast amount of national property could be saved from destruction. I would like to ask the Hon. Minister whether her Department has taken any steps in this direction.

**SUSHRI UMA BHARATI:** Madam Speaker, the question raised by the Hon. Member draws attention to a very serious issue. Assessing the extent of economic loss and loss of life caused by floods is not the responsibility of our Department. That task falls within the purview of other concerned Ministries. However, the second part of his question is extremely important. After the tragedies that occurred in Kedarnath and Jammu and Kashmir in two successive years, our Department has become deeply concerned, and we have held two meetings in this regard. In these meetings, we also invited the National Disaster Management Department. Together, with respect to Jammu and Kashmir, Uttarakhand, and the North Eastern States and other sensitive States that are affected by devastating floods in an unpredictable manner, we have worked collectively on the issue raised in the second part of the Hon. Member's question, which is of great significance. In view of the kind of tragedies that occurred in Uttarakhand and Jammu and Kashmir, and the increasing incidence of unexpected flood events, we are working towards identifying sensitive areas in advance and informing the concerned States accordingly. This is so that their administrative machinery remains alert, especially after heavy rainfall, when reservoirs in those regions may have reached full capacity and nearby populations could be at risk at any time. This advance information would enable the

authorities to issue warnings, evacuate people, or take measures to prevent loss of property. We are actively engaged in this work and have made substantial progress. Within the next two to three months, we will be providing this information to all the concerned States. I have personally been very concerned about this issue, having witnessed the tragedies in Uttarakhand and Jammu and Kashmir. I will not claim that we can predict disasters in advance, but we can certainly indicate that once a particular reservoir reaches a certain level, it could become a potential cause of disaster. Preparations have already been made to provide such information, and in some places, this information has already been shared. Our objective is that even if loss of property cannot be entirely prevented, at the very least, loss of human life should be minimised. Our Department will certainly put such a system in place very soon, and in response to a future question, I will also apprise the Hon. House of the progress made, through you.

**HON. SPEAKER:** The Question Hour is over. It is 12 noon.

... (Interruptions)

**\*WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 348 to 362

Unstarred Question Nos. 3911 to 4140

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**12.01 hrs**

**PAPERS LAID ON THE TABLE**

**[English]**

**HON. SPEAKER:** Now, Papers to be laid on the Table.

[Translation]

**SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB):**

Madam Speaker, I had given an adjournment motion regarding the Sial River that flows from Himachal Pradesh. ...(Interruptions)

**HON. SPEAKER:** Chandumajra ji, nothing can be done now.

... (Interruptions)

**THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):** I beg to lay on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2013-2014 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) on the Audited Accounts of the National Legal Services Authority, New Delhi, for the year 2013-2014.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3118/16/15]

**[Translation]**

**THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN):**

Madam, I beg to lay on the Table a copy of the Food Corporation of India (Staff) (2nd Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. EP.36(1)/2004 in Gazette of India dated 29th May, 2015 under sub-section (5) of Section 45 of the Food Corporation Act, 1964.

[Placed in Library, See No. LT 3119/16/15]

**[English]**

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA):** I beg to lay on the Table: -

- (1) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 60(E) in Gazette of India dated 28<sup>th</sup> January, 2015 under Section 34

of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3120/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Patna, for the years 2012-2013 and 2013-2014.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 3121/16/15]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Rishikesh, for the years 2012-2013 and 2013-2014.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3122/16/15]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhopal, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India

Institute of Medical Sciences, Bhopal, for the years 2012-2013 and 2013-2014.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 3123/16/15]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the years 2012-2013 and 2013-2014.

- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 3124/16/15]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhubaneswar, for the years 2012-2013 and 2013-2014.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 3125/16/15]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India

Institute of Medical Sciences, Jodhpur, for the years 2012-2013 and 2013-2014.

- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 3126/16/15]

[Translation]

**THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (GENERAL (RETD.) VIJAY KUMAR SINGH):** Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India for the year 2014-2015.
- (2) (ii) Statement regarding Review (Hindi and English versions) by the Government of the Audited

Accounts of the Haj Committee of India for the year 2014-2015.

[Placed in Library, See No. LT 3127/16/15]

**THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI SANTOSH KUMAR GANGWAR):** Madam, I beg to lay the following on the Table:-

(1) A copy each of the following papers (Hindi and English versions)

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(i) Memorandum of Understanding (Hindi and English versions) between the National Jute Manufacturers Corporation Limited and Ministry of Textiles for the year 2015-2016.

[Placed in Library, See No. LT 3128/16/15]

(ii) Memorandum of Understanding (Hindi and English versions) between the Cotton Corporation of Limited and the Ministry of Textiles for the year, 2015-2016.

[Placed in Library, See No. LT 3129/16/15]

(2) A copy of Notification No. S.O. 1675(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2015, reconstituting the National Jute Board with effect from 29th

September, 2014 for a period of two years issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

[Placed in Library, See No. LT 3130/16/15]

(3) A copy of Notification No. S.O. 1676(E) (Hindi and English versions) published in Gazette of India dated 23rd June, 2015, mandating jute packaging material, for supply or distribution, in such minimum percentage as specified in the notification for the year 2014-2015 i.e. upto 30.6.2015 under sub-section (2) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987.

[Placed in Library, See No. LT 3131/16/15]

[English]

**THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR):** I beg to lay on the Table:-

(1) A copy of the Notification No. S.O.3111(E) (Hindi and English versions) published in Gazette of India dated 10<sup>th</sup> December, 2014, making certain amendments to Rule 3 of the National Board for Wildlife Rules, 2013 issued under sub-section (2) and (3) of section 5A read with Section 63 of the Wild Life (Protection) Act, 1972.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3132/16/15]

**THE MINISTER OF STATE OF THE MINISTRY OF POWER,  
MINISTER OF STATE OF THE MINISTRY OF COAL AND  
MINISTER OF STATE OF THE MINISTRY OF NEW AND  
RENEWABLE ENERGY (SHRI PIYUSH GOYAL):** I beg to lay  
on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2013-2014.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3133/16/15]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2013-2014.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3134/16/15]

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2015-2016.

[Placed in Library, See No. LT 3135/16/15]

**THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN):** I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014.
  - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3136/16/15]

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN):** I beg to lay on the Table:-

(1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2014-2015.

[Placed in Library, See No. LT 3137/16/15]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- (i) G.S.R. 393(E) published in Gazette of India dated 11<sup>th</sup> June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
- (ii) G.S.R. 626(E) published in Gazette of India dated 29<sup>th</sup> June, 2014 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2014.
- (iii) G.S.R. 243(E) published in Gazette of India dated 1<sup>st</sup> April, 2014 approving the Jawaharlal Nehru Port Trust

Employees' (Classification, Control & Appeal) Fourth Amendment Regulations, 2013.

- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 3138/16/15]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 891(E) published in Gazette of India dated 26<sup>th</sup> March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (ii) S.O. 500(E) published in Gazette of India dated 21<sup>st</sup> February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajasamand to Bhilwara Section) in the State of Rajasthan.
- (iii) S.O. 435(E) published in Gazette of India dated 18<sup>th</sup> February, 2014, making certain amendments in the Notification No. S.O. 1756(E) dated 19<sup>th</sup> June, 2013.

- (iv) S.O. 844(E) published in Gazette of India dated 20<sup>th</sup> March, 2014, making certain amendments in the Notification No. S.O. 1338(E) dated 23<sup>rd</sup> May, 2013.
- (v) S.O. 786(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway Nos. 33 & 6 in the State of Jharkhand.
- (vi) S.O. 669(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (vii) S.O. 953(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (ITI More Chas to Chargi Section) in the State of Jharkhand.
- (viii) S.O. 952(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.

- (ix) S.O. 1068(E) published in Gazette of India dated 23<sup>rd</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (x) S.O. 948(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (xi) S.O. 1067(E) published in Gazette of India dated 23<sup>rd</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (xii) S.O. 1273(E) published in Gazette of India dated 13<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.

- (xiii) S.O. 1046(E) published in Gazette of India dated 17<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xiv) S.O. 1066(E) published in Gazette of India dated 23<sup>rd</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xv) S.O. 1195(E) published in Gazette of India dated 6<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 107 (Mahesh Khunt-Sonbarsa-Raj-Saharsa-Madhepura-Purnea Section) in the State of Bihar.
- (xvi) S.O. 785(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, making certain amendments in the Notification No. S.O. 1675(E) dated 1<sup>st</sup> July, 2014.
- (xvii) S.O. 1325(E) published in Gazette of India dated 19<sup>th</sup> May, 2015, making certain amendments in the Notification No. S.O. 251(E) dated 27<sup>th</sup> January, 2014.

- (xviii) S.O. 659(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, making certain amendments in the Notification No. S.O. 440(E) dated 18<sup>th</sup> February, 2014.
- (xix) S.O. 1091(E) published in Gazette of India dated 27<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xx) S.O. 1264(E) published in Gazette of India dated 12<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.
- (xxi) S.O. 791(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.
- (xxii) S.O. 667(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 8E (Gir Somnath Section) in the State of Gujarat.

(xxiii) S.O. 961(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxiv) S.O. 751(E) published in Gazette of India dated 13<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxv) S.O. 1263(E) published in Gazette of India dated 12<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of proposed Vadodara-Mumbai Expressway (Vadodara-Mumbai Section) in the State of Gujarat.

(xxvi) S.O. 766(E) published in Gazette of India dated 16<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxvii) S.O. 672(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.

(xxviii) S.O. 670(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Bhavnagar Section) in the State of Gujarat.

(xxix) S.O. 784(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.

(xxx) S.O. 793(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxxii) S.O. 792(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxxiii) S.O. 788(E) published in Gazette of India dated 18<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

(xxxiv) S.O. 519(E) published in Gazette of India dated 16<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8E (Part of Gir Somnath Section) in the State of Gujarat.

(xxxv) S.O. 959(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 15 (Phalodi-Jaisalmer Section) in the State of Rajasthan.

(xxxv) S.O. 958(E) published in Gazette of India dated 7<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.

(xxxvi) S.O. 1193(E) published in Gazette of India dated 6<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(xxxvii) S.O. 708(E) published in Gazette of India dated 10<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Jodhpur-Barmer Section) in the State of Rajasthan.

(xxxviii) S.O. 1043(E) published in Gazette of India dated 17<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Manoharpur Section) in the State of Rajasthan.

- (xxxix) S.O. 1131(E) published in Gazette of India dated 29<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xl) S.O. 1239(E) published in Gazette of India dated 8<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (xli) S.O. 648(E) published in Gazette of India dated 3<sup>rd</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (xlii) S.O. 668(E) published in Gazette of India dated 4<sup>th</sup> March, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.
- (xliii) S.O. 261(E) published in Gazette of India dated 28<sup>th</sup> January, 2015, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 758 (Bhilwara to Ladpura Section) in the State of Rajasthan.

(xliv) S.O. 1042(E) published in Gazette of India dated 17<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.

(xlv) S.O. 1044(E) published in Gazette of India dated 17<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11A (Dausa-Lalsot-Kothoon Section) in the State of Rajasthan.

(xlvi) S.O. 1090(E) published in Gazette of India dated 27<sup>th</sup> April, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.

(xlvii) S.O. 585(E) published in Gazette of India dated 20<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

- (xlviii) S.O. 364(E) published in Gazette of India dated 5<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.
- (xlix) S.O. 1236(E) published in Gazette of India dated 8<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.
- (l) S.O. 392(E) published in Gazette of India dated 6<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 758 (Rajsamand-Bhilwara Section) in the State of Rajasthan.
- (li) S.O. 1241(E) published in Gazette of India dated 8<sup>th</sup> May, 2015, regarding acquisition of land for building, maintenance, management and operation of National

Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.

- (lii) S.O. 1271(E) published in Gazette of India dated 13<sup>th</sup> May, 2015, containing corrigendum to the Notification No. G.S.R. 3071(E) dated 8<sup>th</sup> October, 2013.
- (liii) S.O. 563(E) published in Gazette of India dated 18<sup>th</sup> February, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar to Nagaur Section) in the State of Rajasthan.
- (liv) S.O. 246(E) published in Gazette of India dated 28<sup>th</sup> January, 2015, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.

[Placed in Library, See No. LT 3139/16/15]

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA):** I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015.
- (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 31.3.2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3140/16/15]

(2) A copy of the Small Industries Development Board of India (Staff) [Amendment] Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. HRV No. 1231/Staff General (2)

in Gazette of India dated 22<sup>nd</sup> June, 2015 under sub-section (3) of Section 52 of the Small Industries Development Board of India Act, 1989.

[Placed in Library, See No. LT 3141/16/15]

(3) A copy of the Notification No. S.O. 1790(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> July, 2015, together with an explanatory memorandum notifying the order to amend the effective date of commencement of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 under sub-section (2) of Section 86 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3142/16/15]

(4) A copy of the Notification No. S.O. 1791(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> July, 2015, together with an explanatory memorandum notifying the date on or before which a person can make a declaration in respect of the undisclosed asset located outside India and the date on or before which a person can pay the tax and penalty in respect of the undisclosed asset located outside India so declared issued under sub-section 59 and sub-section (1) of Section 63 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3143/16/15]

(5) A copy of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Rules, 2015 (Hindi and English versions) published in Notification NO. G.S.R.529(E) in Gazette of India dated 2<sup>nd</sup> July, 2015, together with an explanatory memorandum notifying under sub-section (4) of Section 85 of the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

[Placed in Library, See No. LT 3144/16/15]

(6) A copy of the Reserve Bank of India General (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. DGBA/Accts/BA AS No.18/62-01.022/2015-16 in Gazette of India dated 6<sup>th</sup> July, 2015 under sub-section (4) of Section 54 of the Reserve Bank of India Act, 1934.

[Placed in Library, See No. LT 3145/16/15]

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956:-

- (i) The Securities Contracts (Regulation) (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 611(E) in Gazette of India dated 22<sup>nd</sup> August, 2014.

(ii) The Securities Contracts (Regulation) Third Amendment Rules, 2014 published in Notification No. G.S.R. 819(E) in Gazette of India dated 19<sup>th</sup> November, 2014.

[Placed in Library, See No. LT 3146/16/15]

(8) A copy of the Notification No. S.O.1618(E) (Hindi and English versions) published in Gazette of India dated 17<sup>th</sup> June, 2015 designating Court No. 22, City Civil and Sessions Court Mumbai, as the designated court for the purposes mentioned in Section 11C of the Securities and Exchanges Board of India Act, 1992 and as the Special Court issued under section 11C and Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996.

[Placed in Library, See No. LT 3147/16/15]

(9) A copy each of the following notifications (Hindi and English versions) under issued under Section 26A of the Securities and Exchange Board of India Act, 1992, Section 26A of the Securities Contracts (Regulation) Act, 1956 and Section 22C of the Depositories Act, 1996:-

- (i) S.O.1784(E) published in Gazette of India dated 1<sup>st</sup> July, 2015 designating Principal District and Sessions Court, Chennai as the Special Court under the aforesaid acts.
- (ii) S.O.1132(E) published in Gazette of India dated 11<sup>th</sup> April, 2015 designating 5<sup>th</sup> Special Court, Calcutta as the Special Court under the aforesaid acts.
- (iii) S.O.1060 (E) published in Gazette of India dated 21<sup>st</sup> April, 2015 designating 39<sup>th</sup> Sessions Court, City Civil Court, Greater Mumbai as the Special Court under the aforesaid acts.

[Placed in Library, See No. LT 3148/16/15]

(10) A copy of the Securities and Exchange Board of India (Procedure and imposing penalties by adjudicating officer) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.430(E) in Gazette of India dated 28<sup>th</sup> May, 2015 under section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library, See No. LT 3149/16/15]

(11) A copy of the Notification No. S.O. 678(E) (Hindi and English versions) published in Gazette of India dated 5<sup>th</sup> March, 2015 designating Court number 39, City Civil Court, Mumbai, as the designated court for the purposes mentioned in sub-section (8) of

section 11C of the Securities and Exchange Board of India Act, 1992 issued under the said section of the said Act.

[Placed in Library, See No. LT 3150/16/15]

(12) A copy of the Notification No. S.O. 2287(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> September, 2014 appointing 8<sup>th</sup> day of September, 2014 as the date on which the provisions of section 6 to 15, section 25 to section 32 and section 41 to section 47 of the Securities Laws (Amendment) Act, 2014 shall come into force issued under sub-section (4) of section 1 of the said Act.

[Placed in Library, See No. LT 3151/16/15]

(13) A copy each of the following notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 63/2015-Customs (N.T) dated 18<sup>th</sup> June, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.
- (ii) Notification No. 52/2015-Customs (N.T) dated 4<sup>th</sup> June, 2015 together with an explanatory memorandum regarding

revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(iii) Notification No. 68/2015-Customs (N.T) dated 16<sup>th</sup> July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

(iv) Notification No. 66/2015-Customs (N.T) dated 2<sup>nd</sup> July, 2015 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 3152/16/15]

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**12.03 hrs**

## **MESSAGES FROM RAJYA SABHA**

SECRETARY GENERAL: Madam Speaker, I have to report the following two messages received from the Secretary General of Rajya Sabha:-

- (i) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 4<sup>th</sup> August, 2015 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
  
- (ii) "In accordance with the provisions of sub-rule (6) of Rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 2015, which was passed by the Lok Sabha at its sitting held on the

5<sup>th</sup> August, 2015 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

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**12.03 ½ hrs.**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Minutes**

**DR. M. THAMBIDURAI (KARUR):** I beg to lay on the Table the Minutes (Hindi and English versions) of the Twelfth to Fourteenth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

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**12.04 hrs.**

**COMMITTEE ON ESTIMATES  
9TH REPORT**

[Translation]

**DR. MURLI MANOHAR JOSHI (KANPUR):** Madam, I beg to present the Ninth Report (Hindi and English versions) on the subject 'National Project on Organic Farming' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation) of Committee on Estimates (2015-16).

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**12.04 ½ hrs.**

**COMMITTEE ON PUBLIC ACCOUNTS****21<sup>st</sup> to 24<sup>th</sup> Reports**

[English]

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2015-16):-

- (1) 21<sup>st</sup> Report on the subject 'Role and Functioning of Indian Coast Guard' based on C&AG Report No. 7 of 2011-12.
- (2) 22<sup>nd</sup> Report on the subject 'Procurement of Allopathic drugs in CGHS' based on Para 6.3 of C&AG Report No. 19 of 2013.
- (3) 23<sup>rd</sup> Report on the subject 'Indian Customs Electronic Data Interchange System (ICES 1.5)' based on C&AG Report No. 11 of 2014.
- (4) 24<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Eighty-third Report (Fifteenth Lok Sabha) on 'Augmentation of provision to object heads-Grants-in-aid and Subsidy'.

**12.05 hrs.**

**JOINT COMMITTEE ON OFFICES OF PROFIT**

**4<sup>th</sup> Report**

**SHRI P.P. CHAUDHARY (PALI):** I beg to present the Fourth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

**12.05 ½ hrs.**

**COMMITTEE ON WELFARE OF OTHER BACKWARD  
CLASSES**

**2nd and 3rd Reports**

[Translation]

**SHRI GANESH SINGH (SATNA):** Madam, I beg to present the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2014-15):-

1. Second Report on 'Reservation in employment and welfare measures for OBCs in the Employees' Provident Fund Organisation' pertaining to the Ministry of Labour and Employment.
2. Third Report on 'Review of reservation policy for OBCs being implemented in medical institutions' pertaining to the Ministry of Health and Family Welfare.

**12.06 hrs.**

## **STANDING COMMITTEE ON DEFENCE**

### **10th and 11th Reports**

**MAJ. GEN. BHUWAN CHANDRA KHANDURI, AVSM (RETD.) (GARHWAL):** Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Defence -

1. Tenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the 22nd Report (15th Lok Sabha) on Threat Perception and preparedness of the Forces including incursion on borders, coordination mechanism with the Central Armed Police Forces and Border connectivity through Road, Air and Rail'.
2. 11th Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Third Report of the Standing Committee on Defence (16th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2014-15 on Army (Demand No. 22).

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**12.06 ½ hrs.**

**STANDING COMMITTEE ON PETROLEUM AND  
NATURAL GAS**

**7th Report**

**SHRI PRALHAD JOSHI (DHARWAD):** Madam, I beg to present the Seventh Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2014-15) on the subject 'Ethanol Blended Petrol & Bio Diesel Policy'.

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**12.06 ¾ hrs.**

**STANDING COMMITTEE ON RAILWAYS**

**Statements**

**[English]**

**SHRI ARJUN RAM MEGHWAL (BIKANER):** I beg to lay on the table the following Statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the recommendations contained in Chapter-I of the 1st Report of the Standing Committee on

Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 21st Report (15th Lok Sabha) on 'Major Railway Accidents during the last five years – Causes and Remedial Measures'.

- (2) Action Taken by Government on the recommendations contained in Chapter-I of the 2nd Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 25th Report (15th Lok Sabha) on 'Ongoing and Pending Railway Projects, with special emphasis on Projects in the Northeast Region'.
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**12.07 hrs.**

**STANDING COMMITTEE ON HUMAN RESOURCE  
DEVELOPMENT**

**270<sup>th</sup> Report**

**DR. BHAGIRATH PRASAD (BHIND):** I beg to lay on the Table the Two Hundred Seventieth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Performance of National Sports Development Fund and Recruitment and Promotion of Sportspersons Part-I.

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**12.07 1/2 hrs.**

**STANDING COMMITTEE ON INFORMATION  
TECHNOLOGY**

**11<sup>th</sup> to 16<sup>th</sup> Reports**

**SHRI ANURAG SINGH THAKUR (HAMIRPUR):** I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2014-15):-

- (1) Eleventh Report on the subject 'Business Development and Marketing Strategy in the Department of Posts' relating to Ministry of Communications and Information Technology (Department of Posts).
- (2) Twelfth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Forty-seventh Report (Fifteenth Lok Sabha) on the subject 'Issues related to Paid News' relating to Ministry of Information and Broadcasting.
- (3) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fifty-third Report (Fifteenth Lok Sabha) on the subject 'Norms for setting up of telecom towers, its harmful effects and setting up of security standards in expansion of telecom facilities' relating to the

Ministry of Communications and Information Technology  
(Department of Telecommunications).

(4) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their First Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Posts).

(5) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Third Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

(6) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Fourth Report (Sixteenth Lok Sabha) on Demands for Grants (2014-15) relating to the Ministry of Information and Broadcasting).

**12.08 hrs.**

**STANDING COMMITTEE ON HEALTH AND FAMILY**

**WELFARE**

**88th Report**

[Translation]

**SHRIMATI RANJANABEN BHATT (VADODARA):** Madam, I beg to lay on the Table the 88th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Recommendations/Observations contained in its 71st Report on the 'Functioning of Union Government Health Scheme (CGHS)'.  

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[English]

**HON. SPEAKER:** Statements by Minister now. Serial number 24, Shrimati Uma Bhartiji

[Translation]

**THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARTI):** Madam Speaker, I am not married as yet. There is no possibility of it in the future either, as I have taken sanyas. ... (Interruptions)

**HON. SPEAKER:** Sorry, Sorry, Sushri Uma Bharti.

. . . (Interruptions)

**SUSHRI UMA BHARATI:** Madam Speaker, now you will not be able to make it happen. I have taken sanyas; a “no vacancy” tag has been put up ...(Interruptions)

**12.08 1/2 hrs.**

## **STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on Water Resources on Demands for Grants (2014-15), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.\***

**[Translation] THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARTI):** Madam, I beg to lay on the Table a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Water Resources on Demands for Grants (2014-15), pertaining to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

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\* Laid on the Table and also placed in Library See No. LT 3153/16/15 and 3154/16/15 respectively.

**12.09 hrs.**

**(ii) Status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Coal.**

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[English]

**THE MINISTER OF STATE OF THE MINISTRY OF POWER,  
MINISTER OF STATE OF THE MINISTRY OF COAL AND  
MINISTER OF STATE OF THE MINISTRY OF NEW AND  
RENEWABLE ENERGY (SHRI PIYUSH GOYAL):**

Madam, with your permission I rise to lay on the Table of the House a statement regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Coal and Steel on Demands for Grants (2014-15), pertaining to the Ministry of Coal.

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**12.09 1/2 hrs.**

**(iii) Status of implementation of the recommendations contained in the 116<sup>th</sup> Report of the Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in the 114th Report of the Committee on 'Functioning of India Trade Promotion Organisation', pertaining to the Ministry of Commerce and Industry. \***

**THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN):** Madam, with your permission, I wish to lay on the Table of the House a statement regarding status of implementation of the recommendations contained in the 116th Report of the Standing Committee on Commerce on Action Taken by the Government on the observations/recommendations contained in the 114th Report of the Committee on 'Functioning of India Trade Promotion Organisation', pertaining to the Ministry of Commerce and Industry.

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**12.10 hrs.**

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\* Laid on the Table and also placed in Library See No. LT 3155/16/15, 3156/16/15 and 3157/16/15 respectively

**(iv) Status of implementation of the recommendations contained in the 211<sup>th</sup> & 216<sup>th</sup> Reports of the Standing Committee on Transport, Tourism and Culture.\***

**THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA):** I beg to lay on the Table the following statements regarding: -

- (i) the status of implementation of the recommendations contained in the 211th Report of the Standing Committee on Transport, Tourism and Culture on 'Upkeep of various Monuments in Delhi, National Museum and other important issues', pertaining to the Ministry of Culture; and
- (ii) the status of implementation of the recommendations contained in the 216th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 211th Report of the Committee on 'Upkeep of various Monuments in Delhi,

National Museum and other important issues', pertaining to the  
Ministry of Culture.

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**12.11 hrs.**

**GOVERNMENT BILLS-Introduced**

**(i) High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015\***

**THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA):** I beg to move for leave to introduce a Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

**HON. SPEAKER:** The question is:

“That leave be granted to introduce a Bill a Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.”

*The motion was adopted.*

**SHRI D.V. SADANANDA GOWDA:** I introduce\*\* the Bill.

**12.11 ½ hrs.**

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\* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 13.08.2015.

\*\* Introduced with the recommendation of the President.

**(ii) Indian Trusts (Amendment) Bill, 2015\***

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**

**(SHRI JAYANT SINHA):** I beg to move for leave to introduce a Bill further to amend the Indian Trusts Act, 1982.

**HON. SPEAKER:** The question is:

“That leave be granted to introduce a Bill further to amend the Indian Trusts Act, 1982.”

*The motion was adopted.*

**SHRI JAYANT SINHA:** I introduce the Bill.

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**12.12 hrs.**

**MATTERS UNDER RULE 377\***

**HON. SPEAKER:** Hon. Members, the matters under Rule 377 shall be laid on the table of the House. The Members may personally hand over the text of the matter at the Table of the House as per practice.

**(i) Need to set up special courts for speedy disposal of cases**

**[Translation]**

**SHRI P. P. CHAUDHARY (PALI):** India is the second most populous country in the world. Naturally, there are crores of cases in the courts of the country, and lakhs of new cases are filed every day. At present, the total number of pending cases is 3 crore 30 lakh, of which 2 crore 80 lakh cases are pending in subordinate courts and 44 lakh cases are under consideration in the High Courts. The serious question is what we are doing to ensure the speedy disposal of these cases.

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\* Treated as laid on the Table.

At present, not only is the number of cases in the courts increasing, but new categories of cases are also emerging. Along with economic offences, the number of cyber crimes, crimes against women and special category cases is also continuously rising. Due to the lack of subject matter expertise, cases not only continue for long periods but quality adjudication is also affected. There is a serious lack of professionalism in our justice delivery system. Today, in every field such as medicine and engineering, subject experts are available. When we need treatment for an eye ailment, we go to an eye specialist. For heart related issues, we consult a heart specialist. However, no such system exists in our legal framework. If a medical related matter comes before a court, both the judge and the lawyer have to undertake extensive study, which can adversely affect both time and the quality of justice delivered.

The time has now come to establish special courts for the hearing of specialised cases. In such subject specific courts, if the Government side is represented by experts from the relevant fields, specialised advocates and dedicated staff, it will ensure not only faster disposal of cases but also greater quality in adjudication. On similar lines, the Government is moving towards making provisions for the establishment of Commercial Courts. There is also a need to appoint judges keeping specialised expertise in mind.

Therefore, I request the Union Government to recruit subject matter experts, court specialists, Government advocates and specialised court staff for the hearing of other categories of specialised crimes and cases, and to provide them with appropriate training from time to time. This will not only ensure expeditious disposal of cases but will also make it easier to deliver quality justice. A beginning in this direction can be made by establishing Civil, Criminal and Commercial Courts across all courts in the country.

**(ii) Need to include Bhojpuri language in the Eighth Schedule to the Constitution**

[Translation]

**SHRIMATI RAMA DEVI (SHEOHAR):** Bhojpuri is an extremely popular language spoken not only in India but also in various parts of the world. The number of people across the world who know Bhojpuri exceeds five crore. In India, Bhojpuri is recognised as a principal language across western Bihar, eastern Uttar Pradesh and northern Jharkhand, including the East Champaran district, which falls within my Parliamentary Constituency of Sheohar in Bihar. According to Census data of India, there are approximately three and a half crore Bhojpuri speakers in the country. The Bhojpuri community has consistently contributed to nation building as well as to the enrichment of art and culture. However, it is with regret that I must state that despite being such a widely spoken and popular language, Bhojpuri has not yet been included in the Eighth Schedule of the Constitution. It is a well known fact that the previous UPA Government had assured that Bhojpuri would be included in the Eighth Schedule of the Constitution, but despite this assurance, no steps were taken in that direction. Now that the NDA Government has

come to power under the leadership of Hon. Shri Narendra Modi ji, Bhojpuri speakers across the country have developed a strong belief that this long standing demand of more than fifty years will be fulfilled and that Bhojpuri will be included in the Eighth Schedule of the Constitution.

Therefore, I request the Union Government to take appropriate steps at the earliest to include the Bhojpuri language in the Eighth Schedule of the Constitution, so that the Bhojpuri community may feel a sense of pride and recognition.

**(iii) Need to frame rules and regulations for matrimonial websites**

**SHRI D.S. RATHOD (SABARKANTHA):** Earlier, marriages were arranged by the elders of the family. Based on their experience and social standing, they would decide marriages for their sons and daughters. In recent times, due to the widespread reach and expansion of information technology, these traditional practices have been diminishing, and young people themselves are choosing their life partners through matrimonial websites. With changing times, this system has its merits. However, some individuals misuse it by providing false information about themselves and entering into marriages, as a result of which innocent people suffer after marriage.

Therefore, I request the Union Government to enact stringent laws for such private agencies, with provisions for strict punishment for offenders, so that such crimes can be effectively curbed.

**(iv) Need to revive stepwells in Rajasthan particularly in Sikar, Jhunjhunu and Churu districts of the State**

**SHRI SUMEDHANAND SARASWATI (SIKAR):** I would like to draw the attention of the Government towards the neglected stepwells in Rajasthan, particularly in the Shekhawati region comprising the districts of Sikar, Jhunjhunu and Churu. It is a well-known fact that the groundwater level is continuously declining in most parts of the country, including Rajasthan. In the Shekhawati region, the groundwater level in most blocks has fallen into the dark zone. Stepwells are not only a major source of rainwater harvesting but are also extremely helpful in improving the groundwater level. In every city and town of Shekhawati, several stepwells are currently suffering from neglect. These stepwells have also historically attracted a large number of tourists.

Therefore, I request the Union Government to formulate a special scheme for the restoration of the neglected stepwells of the Shekhawati region. This will not only promote rainwater harvesting and improve the groundwater level but will also give a boost to tourism in the region.

**(v) Need to reorient economic policy giving adequate emphasis on labour-oriented manufacturing sector ensuring livelihood to all in the country**

**SHRI LALLU SINGH (FAIZABAD):** Today, India is surrounded by the crisis of natural disasters. Untimely, unpredictable and excessive rainfall, landslides and the collapse of mountains are becoming increasingly common. In the face of nature's fury, human beings appear helpless. However, the reality is that this wrath of nature is largely the result of human actions themselves. In the name of development, human beings have shown no hesitation in recent years in exploiting and misusing nature. In a single year, Governments have devastated 35.86 Percent of forest land, purportedly in the name of development. The atmosphere, water systems and rainfall patterns of the country, which sustain human life, have today become causes of human destruction. If human beings themselves do not survive, what kind of development will there be, and for whom? Over the past two decades, the changes brought about in the country in the name of development have not reduced poverty and deprivation. In the year 2013, the Government formulated a policy under the Food Security Act to provide foodgrains at Rs. 1 and Rs. 2 per kilogram to 67 Percent

of the population. This itself is the biggest evidence that poverty and deprivation in the country have not diminished.

Therefore, I request the Union Government to bring about changes in the above mentioned policies and accord priority to indigenous models and schemes for the country's development. Development programmes in the country should be designed on the basis of the nation's capacity, efficiency, capability and available resources. Instead of giving primacy to the service sector and value added economic activities, greater emphasis should be placed on the production sector. By encouraging the use of labour intensive technologies, arrangements should be made to provide employment to every family in the country, and poverty and deprivation should be eradicated from the nation.

**(vi) Need to expedite construction of Dobra-Chanti bridge in  
Tehri district, Uttarakhand**

[Translation]

**SHRIMATI MALA RAJYALAXMI SHAH (TEHRI GARHWAL):** I would like to draw the attention of the Government towards my Parliamentary Constituency of Tehri Garhwal in Uttarakhand. To provide connectivity and facilities to the villagers and citizens residing in areas such as Pratap Nagar, Jakhnidhar, Dhansali and parts of Uttarkashi across the Tehri Dam lake, the construction of the Dobra Chanti Bridge, proposed as Asia's second largest single span bridge based on modern technology, was initiated. The first tender for this bridge was issued in 2006. The project was started within the stipulated time at an estimated cost of Rs. 90 crore, which is now likely to increase substantially. THDC has already paid Rs. 132 crore to the company for the construction of the Dobra Chanti Bridge. Despite expenditure of more than Rs. 100 crore over the past ten years, the bridge is still at the stage of design testing. As no final decision has yet been taken, there has been no progress in the construction work. During this period, several allegations of irregularities in the construction process have also surfaced. The

people of the region have been sitting on protest for several days, and there is widespread anger among the local population.

Therefore, I request the Union Government to take the above circumstances into consideration and, keeping in view the hardships faced by more than two lakh people of the affected region, ensure that the construction of the bridge is commenced at the earliest. I also urge that a 24 hour free motorboat service be provided for the convenience of the local population.

**(vii) Need to lay pipe lines for supply of cooking gas in Kota city,  
Rajasthan**

**SHRI OM BIRLA (KOTA):** In the city of Kota, during the year 2008–09, GAIL (India) Limited commenced work on laying pipelines to initiate the supply of gas to households through piped connections. The company had set a target of providing PNG connections to one lakh households in Kota city, and the entire project was to be completed within five years. However, this important project for gas supply has been subjected to continuous neglect. The work of laying gas pipelines has been carried out in a disorganised manner, and interconnections between pipelines have not been completed. As a result, only 191 domestic connections have been provided in the city so far. Kota was the first city in Rajasthan to be selected for PNG supply, but due to departmental indifference, this project has remained pending for a long time. Thousands of residents in Kota have applied for connections, but owing to the absence of interconnections, people are unable to receive gas connections.

Therefore, I request the Union Government to ensure that the pipeline network in Kota is completed at the earliest and that gas supply is made fully operational without further delay.

**(viii) Need for institution of awards to recognize those working  
in the field of sanitation**

[Translation]

**DR. MANOJ RAJORIA (KARALI-DHOLPUR):** At present, a nationwide cleanliness campaign is underway across the country. The strategy devised for this by our inspirational Hon. Prime Minister is extremely effective and commendable. The cleanliness campaign has generated a strong sense of motivation among the citizens of the country, especially among children, towards maintaining cleanliness. As a result, the country is rapidly moving towards becoming free from open defecation.

Therefore, I request the Union Government to formulate an incentive based policy to promote awareness about cleanliness in schools, institutions, municipalities, municipal councils, municipal corporations, and various other Government and non Government organisations. Under such a policy, individuals, groups and institutions that perform commendable work in this field may be encouraged through awards and recognition.

**(ix) Need to expedite construction of bridge on river Ghagra connecting Sitapur and Bahraich and also provide funds for the purpose**

**SHRI RAJESH VERMA (SITAPUR):** I would like to draw your attention towards the construction of a bridge over the Ghaghara River on the Sitapur–Bahraich via Reusa–Chahlari route in my Parliamentary Constituency of Sitapur in Uttar Pradesh. This bridge has been under construction for the past six to seven years. Once this bridge is completed, the distance from National Highway No. 24 to Bahraich and the border of Nepal will be reduced by nearly 150 kilometres. It is also noteworthy that on both sides of the incomplete bridge, two lane roads in the Sitapur and Bahraich districts have already been completed. However, due to the non completion of the bridge, the route has not been made operational.

Therefore, I request the Union Government to allocate funds at the earliest and ensure the completion of the construction of the said bridge, so that this route, being developed as the “Buddhist Circuit”, may be made conveniently accessible to Buddhist followers.

**(x) Need to supply piped gas to Vasai Municipal Corporation area****[English]**

**SHRI CHINTAMAN NAVASHA WANGA (PALGHAR):** My Palghar Lok Sabha Constituency falls between Mumbai and Gujarat. Vasai-Virar Municipal Corporation, Palghar Municipal Council and Dahanu Municipal Council including Boisar, Tarapur, big and developed villages are within my constituency. The population of my constituency is rapidly increasing and is fast developing. The Mumbai suburban railway has also been extended upto Dahanu Road because of rapid development and increase in population. First Atomic power station in India i.e. Tarapur Atomic Power Station also falls under my constituency. The government is supplying piped gas to Mumbai and all other tahsils of Gujarat. There is a rising demand for supply of piped gas from Gujarat to Vasai Municipal Corporation. I, therefore, request the Government to take the necessary step in this regard.

**(xi) Need to repair National Highway No. 66 in the State of****Tamil Nadu**

**SHRIMATI R. VANAROJA (TIRUVANNAMALAI):** The condition of National Highway 66 from Puducherry to Krishnagiri covering five districts namely Tindivanam, Villupuram, Tiruvannamalai and Krishnagiri is very pathetic as the entire stretch is having large potholes. The repair work concerning the said highway was sanctioned time back, half of the distance of this National Highway is still in dangerous condition and accidents on this highway are a regular phenomenon in this part of Tamil Nadu. Though the issue has been taken up many times but the task of completing the repair work is yet to begin. I, therefore, urge upon the government to direct the National Highways Authority of India to take up the repair work of the National Highway 66 at the earliest and complete it on a time bound basis.

**(xii) Regarding need to increase water level in Mullaperiyar Dam**

**SHRI K.N. RAMACHANDRAN (SRIPERUMBUDUR):** Madam Speaker, the Mullaperiyar Dam is being operated by the Tamil Nadu Government under the lease agreement signed between the States of Tamil Nadu and Kerala.

Mullaperiyar River is the lifeline of people of Theni, Madurai, Sivaganga and Ramnad Districts of Tamil Nadu. Since the dam is very safe and since it can hold more water, Tamil Nadu Government under the able leadership and guidance of the Chief Minister of Tamil Nadu, had been pleading to raise the water level in the dam from 136 ft. to 142 ft. which was agreed to by the apex Court in May 2014.

Based on the request of our Chief Minister, in June 2014, the Government of India constituted a Supervisory Committee for raising the water level to 142 ft. The Supervisory Committee also decided to implement the decree of the Supreme Court and raised the water level to 142 ft.

Since Kerala had been opposed to raising the water level in the dam, there have been agitations going on in and around the dam. Presently, the dam is being guarded by the Kerala Police. There are

apprehensions that there may be a threat to the dam and its appurtenant structures.

The Chief Minister of Tamil Nadu has been demanding that the dam must be guarded by the Central Industrial Security Force personnel. In the memorandum handed over to the Hon'ble Prime Minister on 7<sup>th</sup> August 2015, Tamil Nadu Chief Minister made this demand.

So, I request the Government of India to deploy CISF personnel to guard the Mullapperiar Dam and its appurtenant structures immediately in place of Kerala Police.

**(xiii)Need to name Mumbai Central Railway Station after  
Jagannath Shankarsheth, a social reformer and educationist of  
Mumbai in the 19th century**

[Translation]

**SHRI RAHUL SHEWALE (MUMBAI SOUTH-CENTRAL):**  
Namdar Jagannath Shankarsheth, popularly known as the architect of Mumbai, was a great social reformer of the nineteenth century. He was also widely known as Nana ji. He made an immense contribution to educational and social development in Mumbai. In 1843, Nana ji established the Great Western Railway Company to initiate railway services in Mumbai, and as suitable premises were not available, he started the company's office from his own residence. In addition to this, Nana ji established renowned institutions such as the Bombay Native School, Elphinstone College, the Grant Medical College, and the Royal Asiatic Society. In this manner, he came to be recognised as the architect of Mumbai. In recognition of his outstanding social work, he was honoured by the British administration with the title of the Court of Arms.

So that future generations may remember the great visionary Namdar Jagannath Shankarsheth, who devoted his body, mind and wealth to social reform and developmental works in Mumbai, I make this request to the Union Government through this House that Mumbai Central Railway Station be renamed as “Jagannath Shankarsheth Station”, in honour of this great architect and social reformer. This would be a true and collective tribute to Nana ji from all of us.

**(xiv) Need to remove anomalies in sections 50 and 56 of the  
Andhra Pradesh Reorganisation Act, 2014**

**[English]**

**SHRI JAYADEV GALLA (GUNTUR):** If justice is to be done to any two parties, it has to be done on the basis of the principles of natural justice; you cannot have one yardstick for one thing and another yardstick for another thing. But, it is happening to the residuary State of Andhra Pradesh. After reorganization of Andhra Pradesh, the division of assets has been made on the basis of geographical location and liability has been apportioned on the basis of population ratio.

Section 50 of the Andhra Pradesh Reorganisation Act allows right to recover arrears of taxes or duty on property, including arrears of land revenue, to Andhra Pradesh in which property is situated on the basis of geographical area and Section 56 says the liability of Andhra Pradesh to refund any tax or duty on property on the basis of population ratio. Both are contradicting with each other. The yardstick has to be either geographical area or population. By applying different yardstick, Andhra Pradesh is losing Rs. 3,800 crores due to apportionment of assets based on geographical area and liabilities on

the basis of population. Since population of Andhra Pradesh is higher than Telangana, it has to shoulder more liabilities. CM of Andhra Pradesh has written letter to Home Minister to amend Sections 50 and 56 of the Andhra Pradesh Reorganisation Act to provide equal sharing of revenue between Andhra Pradesh and Telangana as the above Sections have not applied principles uniformly and failed to apply the norms of equity and fairness. This has deprived Andhra Pradesh of its share in tax arrears amounting to the tune of Rs. 3,800 crores.

In view of the above, I request Government of India to immediately amend the Andhra Pradesh Reorganisation Act and do justice to Andhra Pradesh.

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**THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU):** Hon. Speaker Madam, in normal course we would have liked to take up other important Bills, like the Bill to further amend the Carriage by Air Act, 1972 for which time has also been allotted, and the Bureau of Indian Standards Bill, 2015. Today being the last day of the Session, I thought we can take up some work and show our countrymen that the Parliament is also transacting legislative business on important issues. But unfortunately, our friends from the main Opposition party have chosen to go out of the House on some pretext or the other. So, I do not want to pursue any legislative business today because I want the Session to end on a happy note. So, I request the Speaker that we will be taking up this legislative business in the next Session of Parliament.

**12.14 hrs**

## **VALEDICTORY REFERENCES**

**HON. SPEAKER:** Hon. Members, the fifth Session of the sixteenth Lok Sabha, which commenced on 21<sup>st</sup> July, 2015 is coming to a close today.

During this Session, we had 17 sittings spread over 47 hours and 27 minutes.

The Session saw the disposal of important Financial, Legislative and other Business. Discussion on Supplementary Demands for Grants (General) for 2015-16 lasted for 2 hours and 10 minutes before the demands were voted and the related Appropriation Bill was passed.

Discussion on the Demands for Excess Grants (Railways) 2012-13 was held on 4<sup>th</sup> August, 2015. The debate lasted for over 2 hours 40 minutes before the Demands were voted and the Appropriation Bill was passed.

During the Session, 10 Bills were introduced and 6 Bills were passed.

During the Session, 360 Starred Questions were listed, out of which 48 Questions were answered orally. Thus, on an average, about 2.82 Questions were answered per day. Written replies to the remaining Starred Questions along with 4370 Unstarred Questions were laid on the Table.

About 253 matters of urgent public importance were raised by the Members after the Question Hour and by sitting late in the evening. Hon. Members also raised 195 matters under rule 377.

The Standing Committees presented 46 Reports to the House.

One Adjournment Motion regarding action taken by the Government on the reported involvement and admission of the Union Minister and related acts and actions in assisting a fugitive and the stand taken by the Government in this regard was moved by Shri Mallikarjun Kharge. It was discussed over four hours and 47 minutes and was negatived.

The House also held one short duration discussion under rule 193 on a subject of urgent public importance, namely, the Sustainable Development Goals. The discussion remained part discussed.

During the Session, one matter was raised by way of Calling Attention on the situation arising out of drought and flood condition in Karnataka resulting in suicide by farmers. In response to the Calling

Attention, the Minister concerned made a statement and also replied to the clarifications sought by the Member, Shri B.S. Yediyurapa.

As many as 46 statements were made by Ministers on various other important subjects and four statements were made by the hon. Minister of Parliamentary Affairs on Government Business.

During the Session, as many as 1,042 papers were laid on the Table of the House by the Ministers concerned.

Coming to the Private Members' Business, 45 Private Members' Bills on different subjects were introduced during the Session. The motion for consideration of the Bill seeking to provide for compulsory voting by every citizen in elections whenever called for by the Election Commission to elect the Members of the House of the People or a Legislative Assembly, moved by Shri Janardan Singh 'Sigrival' on the 13<sup>th</sup> March, 2015 and discussed on the 24<sup>th</sup> April and 8<sup>th</sup> May, 2015 during the last Session was further discussed on the 7<sup>th</sup> August, 2015 during this Session and remained part discussed.

As regards, Private Members' Resolutions, the Resolution regarding immediate steps for rehabilitation and welfare of displaced persons from Kashmir, moved by Shri Nishikant Dubey on the 20<sup>th</sup> March, 2015 was further discussed on the 31<sup>st</sup> July, 2015 and remained part discussed.

In this Session, while we lost about 34 hours and four minutes of time due to interruptions followed by forced adjournments, the House sat late for five hours and 27 minutes to compensate the time lost to some extent. I thank you for that.

Hon. Members, I want to share my thought with you. Ever since the Session started, some Members have been coming into the well of the House and disrupting the procedures of the House. I was requesting them not to show placards and come to the well of the House though they have a right to register their protest but not in this way.

Since the House could not transact any business due to continued interruptions, I called for an all party meeting on the 30<sup>th</sup> July, 2015 and requested all parties not to come to the well of the House and display placards. I also impressed upon the Leaders that under the Parliamentary system, every issue can be discussed and a solution can be found out. But since the Members continued to persistently disrupt the proceedings, I had to resort to suspension of some Members from the service of the House on the 3<sup>rd</sup> August, 2015 for five days. You may kindly appreciate that I had to take this tough action as a last resort and last option. I am sure that the Chair will not be forced to resort to this step in the future.

Hon. Members, during the current Lok Sabha, I am proud to say that we have set a benchmark of high standards and the productivity ratio was well over 100 per cent. We had shown this achievement during the last Session. But in the current Session, However, I am pained to say that we lost more than 34 hours due to interruptions although we also sat late to transact business.

I am confident that in the coming Sessions we will continue to work better and more.

I would like to thank the hon. Deputy Speaker and my colleagues in the Panel of Chairmen for their cooperation in the smooth conduct of the House, as much as it was possible. I am extremely grateful to the hon. Prime Minister, Minister of Parliamentary Affairs, Leaders and Chief Whips of various Parties and Groups and the hon. Members for their cooperation. I would also like to thank on behalf of all of you our friends in the Press and the Media. I take this opportunity to thank the Secretary-General and the officers and staff of the Lok Sabha Secretariat for their dedicated and prompt services to the House. I also thank the allied agencies for their able assistance in the conduct of the proceedings of the House.

I take this opportunity to extend my best wishes and greetings on the occasion of 69<sup>th</sup> Independence Day of our country.

Hon. Members may stand up as *Vande Mataram* would be played now.

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**12.22 hrs.**

**NATIONAL SONG**

*The National Song was played.*

**HON. SPEAKER:** The House stands adjourned *sine die*.

**12.23 hrs**

*The Lok Sabha then adjourned sine die.*

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